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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1278 OF 2005

ALLAHABAD THIS THE 12<sup>TH</sup> DAY OF NOVEMBER 2008

**HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J**

Smt. Krishna Kumari, aged about 18 years,  
Wife of Shri P.P. Massey, Resident of  
T/8 Pushpendra Appartments, Civil Lines,  
Allahabad.

Presently posted as Chief Matron at North Central  
Railway Hospital, Allahabad.

. . . . . Applicant

By Advocate : Shri Shyamal Narain

Versus

1. The Union of India, through the General Manager,  
North Central Railway, Allahabad.
2. The Chief Medical Superintendent,  
North Central Railway, Allahabad.
3. The Senior Divisional Medical Officer, I/C  
Indoor, North Central Railway, Divisional  
Hospital, Allahabad.

. . . . . Respondents

By Advocate : Smt. Shikha Singh

**ORDER**

1. By means of this OA applicant seeks to assail the  
impugned order of Punishment dated 09.06.2005 and  
consequently Appellate Order dated 27.08.2005,  
Annexure A-2 and A-1 of the OA respectively. Perusal  
of the Punishment order dated 09.06.2005 shows that  
charges leveled were of not very serious nature and  
even though there were certain lapse when she was  
awarded punishment of 'withholding of your increment  
for six months temporarily'. Admittedly applicant

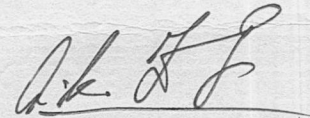
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(10)

filed an appeal against said order of punishment. The said appeal was however, rejected by means of impugned order dated 27.08.2005 (Annexure A-1 to the OA). Perusal of the Appellate order shows that it does not refer to the defence taken by the applicant. There is no mention as to what were the grounds of the appeal. Such a stereotype order lacking reasons does not reflect application of mind.

2. In view of the above, the Appellate order stands set aside and quashed. Statements has been made that applicant has already been promoted and withholding of increment being temporary, the said order of punishment lost its efficacy. In view of the observations made above, impugned order shall not be taken into consideration for any purpose whatsoever.

3. OA stands allowed subject to above observations and directions.



(JUSTICE A. K. YOG  
Member-J

/ns/